
(2021) 02 SEBI CK 0142

In the Securities Appellate Tribunal Mumbai

Case No : Appeal No. 507, 508, 509, 514, 515, 545, 552, 600, 607, 611, 612 Of 2019, 30, 67, 68 Of 2020, Miscellaneous Application No. 55, 423, 424, 425, 426, 427, 545 Of 2020

Sanjay Jain @APPELLANT And Others @Hash Securities And Exchange Board Of India

Date of Decision : 24-02-2021

Acts Referred:

Citation : (2021) 02 SEBI CK 0142

Hon'ble Judges : Tarun Agarwala, Presiding Officer; M. T. Joshi, J

Bench : Division Bench

Advocate : Pulkit Sharma, Aditya Bhansali, Nirali Mehta, Vishal Kanade, Chirag Bhavsar, Vidhi Shah, Rinku Valanju, Pratham Masurekar, Aditya Shah, Vikas Bengani, Ankit Lohiya, Deepak Dhane, Shantibhushan Nirmal, Etc

Judgement

1. List on April 12, 2021.

2. Parties are directed to take instructions from the Registrar 48 hours before the date fixed in order to find out as to whether the matter would be

taken up for hearing through video conference or through physical hearing.

3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a

certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf

of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed

copy sent by fax and/or email.